

Chief Justice's Court

Case :- CRIMINAL WRIT-PUBLIC INTEREST LITIGATION
No. - 24 of 2020

Petitioner :- Abhishek Som

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Yogesh Kumar Mishra

Counsel for Respondent :- G.A.

Hon'ble Govind Mathur,Chief Justice

Hon'ble Siddhartha Varma,J.

As per the averments contained in the petition for writ, one Badan Singh Baddo, said to be convicted for life term imprisonment, absconded from custody on 28.3.2019 but no efforts have been made to arrest him. Certain documents have been placed on record to substantiate the fact that the convict is regularly operating his social media pages including the Facebook account. It is also stated that the absconder is having political connections and only because of that no action is being taken against him.

Learned Standing Counsel states that a Special Task Force has already been constituted to arrest the absconding convict Badan Singh Baddo.

Having considered all facts of the case, we deem it appropriate to have complete details relating to the efforts made by the State to ensure arrest of the convicted absconder. Such details are required to be placed on record by way of filing of personal affidavit by the Principal Secretary to the Government of Uttar Pradesh, Department of Home Affairs.

Let this writ petition be listed in the additional cause list on 23.11.2020.

The affidavit in the terms above is required to be filed

positively on or before the next date of listing.

Order Date :- 2.11.2020

GS

(Govind Mathur, C.J.)

(Siddhartha Varma, J.)